

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.161/MP/2023**

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Articles 11 and 12 of the Transmission Service Agreement dated 23.10.2019 executed between Lakadia Banaskantha Transco Limited and Powerica Limited seeking extension of SCOD due to various events of Force Majeure & Change in Law and compensation/ appropriate relief to offset the adverse effect of the Force Majeure and Change in Law events.
- Petitioner : Lakadia Banaskantha Transco Limited (LBTL)
- Respondents : Powerica and Ors.
- Date of Hearing : **9.12.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri Amit Kapur, Advocate, LBTL  
Shri Akshat Jain, Advocate, LBTL  
Shri Sayan Ghosh, Advocate, LBTL  
Ms. Surbhi Gupta, Advocate, LBTL  
Shri K. S. Rana, Advocate, LBTL  
Shri Deepak Khurana, Advocate, RECPDCL  
Ms. Monalika, Advocate, RECPDCL  
Shri Venkatesh, Advocate, Powerica  
Shri Nihal Bhardwaj, Advocate, Powerica  
Shri Kartikay Trivedi, Advocate, Powerica  
Shri Pragya Gupta, Advocate, MSEDCL  
Shri Anand Ganesan, Advocate, DNHPDCL & GUVNL  
Ms. Ritu Apurva, Advocate, DNHPDCL & GUVNL  
Shri Ukarsh Singh, Advocate, DNHPDCL & GUVNL  
Shri Karthikeyan Murugan, Advocate, DNHPDCL & GUVNL  
Shri Ravi Sharma, Advocate, CSPDCL  
Ms. Priyansi Jadiya, CTUIL  
Shri Siddharth Sharma, CTUIL  
Shri Gajendra Sinh, WRLDC

**Record of Proceedings**

At the outset, learned counsel for the Respondent, Chhattisgarh State Power Distribution Co. Ltd. (CSPDCL), sought liberty to file an additional reply to the additional information filed by the Petitioner vide affidavit dated 16.11.2024. Learned counsel further pointed out that as per the Record of Proceedings for the hearing dated 27.9.2024, the Petitioner was required to file such information within three weeks. Since such information has been filed by the Petitioner only belatedly, the Respondent may, thus, be permitted to file its response thereon.

2. Learned counsel for the Petitioner, while opposing the Respondent's above request, submitted that neither was such liberty sought nor given during the course of the hearing on 27.9.2024.

3. Considering the submissions made by the learned counsel for the parties, the Commission deemed it appropriate to permit all the Respondents to file their response to the Petitioner's additional affidavit dated 16.11.2024, if any, within a week with a copy to the Petitioner.

4. The Petition will be listed for hearing on **6.2.2025**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**